



*In The Court of ms. Akhe manan.*  
THE COURT OF MS. MADHU JAIN, A.C.M.M. TIS HAZARI, DELHI.

COMPLAINT NO. 56/2004.

14/01/04

IN THE MATTER OF:

SECURITIES AND EXCHANGE BOARD OF INDIA,  
a statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its  
Regional Office at New Delhi represented  
by its Legal Officer/Manager Asst.  
General Manager Mr. Sharad Bansode.

Jan 12/1/12  
IC/3653/2012 - M/Av

02401R 5222082004

COMPLAINANT

VERSUS

1. TEAK LAND FOREST INDIA LTD.  
Bheeti Maunathbhanjan,  
Mau-275101,  
U.P.
2. Shri. Kripa Shankar,
3. Shri. Onkar Prasad,
4. Shri. Ramanand,
5. Shri. Rajesh Kumar,
6. Smt. Bindu Devi,
7. Smt. Savitri Devi,
- All Residents of:  
Hatthimadari, P.O. Maunathbhanjan,  
Distt. Mau, U.P.
8. Smt. Neelum Devi,  
R/o. Village and P.O. Rakwaredih,  
Distt. Mau, U.P.

ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL  
PROCEDURE, 1973 READ WITH SECTION 24(1), 27 OF SECURITIES  
EXCHANGE BOARD OF INDIA ACT, 1992.

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ATTESTED

2/1/12  
Agency (Sessions)

CC no.20/04



4.5.07

Present: None for the SEBI.

All accused are present with their counsel.

Vide separate order, I sentence the accused company Teak Land Forest (I) Limited, Kirpa Shanker, Sh. Onkar Prasad and Mrs. Bindu Devi to fines of Rs.5,000/- each. In default of payment of fine the accused Kirpa Shanker, Sh. Onkar Prasad and Mr.s Bindu Devi shall under go simple imprisonment for a period of two months. It is further directed that within a period of two months the accused shall submit with the SEBI the winding up and repayment report to the satisfaction of the SEBI. On payment of fine the personal bonds and surety bonds of the accused shall be cancelled and sureties will stand discharged.

File be consigned to the records.

Announced in the Open Court  
Dated:4.5.07.

*Asha Menon*  
(ASHA MENON)  
Addl. Sessions Judge: Delhi.

*Received original  
Kishan Vikas Patra  
No- 13LD 267748  
and 97CC 124309.  
HUN*

Office of the District & Sessions Judge	
Delhi	
Certified to be true copy	
Date: 10/11/07	(Signature)
Copy	(Sessions)
Authn.	10 of the
Indian Evidence Act-1978	

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